

(2025) 05 DEL CK 0876

In the Delhi High Court

Case No : Bail Application NO. 1846 Of 2025 & Criminal Miscellaneous
Application No. 14937 Of 2025

Hukum Chand @ Monu

APPELLANT

Vs

State (Govt. Of Nct Of Delhi)

RESPONDENT

Date of Decision : 14-05-2025

Acts Referred:

Indian Penal Code , 1860 — Section 34, 302

Citation : (2025) 05 DEL CK 0876

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Sarthak Tomar, Manjeet Arya

Final Decision : Dismissed

Judgement

Girish Kathpalia, J

1. The accused/applicant seeks interim bail in case FIR No. 873/2021 of PS S.P. Badli for offence under Section 302/34 IPC. The interim bail is sought solely on the ground that the accused/applicant needs medical treatment for piles suffered by him. As reflected from Status Report dated 06.05.2025 filed before the learned Trial Court while similar application was being dealt with, the jail doctor reported that appropriate medical treatment is already being administered to the accused/applicant and his medical condition is stable.

2. Further, learned APP accepting notice submits that piles is not such an ailment, for which the accused/applicant be granted bail, that too in the backdrop of the heinous manner in which murder was committed allegedly by the accused/applicant.

3. In view of the aforesaid, I find no reason to grant interim bail to the accused/applicant. The application is dismissed.

4. However, the jail authorities are directed to ensure best possible medical

treatment to the accused/applicant and for compliance, a copy of this order be sent to the Jail Superintendent. Pending application stands disposed of.